

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).20593/2008

PUNJAB STATE ELECTRICITY BOARD

Petitioner(s)

VERSUS

PARDUMAN SINGH & ORS.
(With office report)

Respondent(s)

with
SLP(C)
No.20636,31027,24496,24493,24495,24643,26878,26883,26884,26885,26888,29192,29535/2008,521/2009,5022,1155-1162,12564,7761,9839,20086,26863,20085/2009,1270,10920,15379/2010
(with office report)

Date: 24/11/2010 This Petition was called on for hearing today.

For Petitioner(s)

- Mr. Jagjit Singh Chhabra, Adv.
- Mr. Anis Ahmed Khan, Adv.
- Mr. Anurag Pandey, Adv.
- Mr. Rajat Sharma, Adv.
- Dr. Kailash Pandey, Adv.
- Mr. Ashwani Bhardwaj, Adv.
- Mrs. Kamaldeep Gulati, Adv.
- Ms. Meenakshi Mittal, Adv.
- Mr. S.K. Sabharwal, Adv.
- Mr. Dharmendra Kumar Sinha, Adv.

For Respondent(s)

- Mr. Jasbir Singh Malik, Adv.
- Ms. Kamakshi S. Mehlwal, Adv.
- Ms. Sujata Kurdukar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Petitioner of SLP(C) No.521/2009 has to supply additional copies of the pleadings to the respondents, who

have filed appearance for the concerned respondents.

Item No.9 -2-

Issue fresh notice upon the unserved respondents.

Dasti service, in all SLPs where one or more respondents are unserved is allowed. Permitted to be served through nearest civil court or trial court.

Process fee and spare copies are to be filed before 6.12.2010.

If not filed before 6.12.2010, list before the Hon'ble Judge in Chambers for non-prosecution.

If filed before 6.12.2010, issue notice as per above order and list the matter before this court again on 20.1.2011.

Served respondents may file counter affidavit till then.

All the petitioners are permitted to serve dasti notice through the concerned Advocate for the litigant if such litigant is present before this court in any other connected SLP.

(S.G. SHAH)
REGISTRAR

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